

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No.263 of 2020**

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Dinesh Chanravanshi @ Dinesh Kumar @ Dinesh Kumar Chandrawanshi  
aged about 29 years S/o Kedar Ram of Village Rajhara Kothi, P.O. P.S.  
Nawa Bazar, District Palamau (Jharkhand)

.... .... .... Petitioner  
Versus

1. State of Jharkhand
2. Chanchala Devi W/o Dinesh Chandravanshi @ Dinesh Kumar @ Dinesh Kumar Chandrawanshi and D/o Anil Kumar, Village, P.O. and P.S. Lesliganj, District Palamau (Jharkhand)

.... .... .... Opposite Parties

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Faruque Ansari, Advocate  
For the State : Mr. Vishwanath Roy, A.P.P.

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**05/26.03.2021** Heard Mr. Faruque Ansari, learned counsel for the petitioner and Mr. Vishwanath Roy, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

This Cr.M.P. has been filed for modification of order dated 27.11.2019 passed in Cr.M.P. No.2677 of 2019 by which petitioner was directed to deposit Rs.10,000/- in Nazarat of Civil Court, Palamau at Daltonganj but the same was not deposited in view of the fact that eye operation of mother of the petitioner was taken place and due to paucity of money, the same was not deposited.

Learned counsel appearing for the petitioner submits that now he has arranged the money and he will deposit by 12<sup>th</sup> April, 2021 as directed by this Court in B.A. No.711 of 2019 vide order dated 8<sup>th</sup> July, 2016 which was modified in Cr.M.P. No.2677 of 2019 vide order dated 27.11.2019.

In view of the said submission, further time till 12<sup>th</sup> April, 2021 is extended for depositing the amount.

With the above observation and direction, instant criminal miscellaneous petition is disposed of.

**(Sanjay Kumar Dwivedi, J.)**

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